

ITEM NO.53

COURT NO.8

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 4049/2020

(Arising out of impugned final judgment and order dated 07-11-2019 in C.O. No. 1583/2019 passed by the High Court at Calcutta)

BIJAY KUMAR MANISH KUMAR HUF

Petitioner(s)

VERSUS

ASHWIN BHANULAL DESAI

Respondent(s)

(IA No. 196995/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 37758/2022 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

WITH

SLP(C) No. 4050/2020 (XVI)

(IA No. 37751/2022 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

SLP(C) No. 4051/2020 (XVI)

(IA No. 37739/2022 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

SLP(C) No. 4052/2020 (XVI)

(IA No. 37820/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

CONMT.PET.(C) No. 559/2024 in I.A. NO. 120219/2020 IN SLP(C) No. 4049/2020 (XVI)
(FOR ADMISSION)

CONMT.PET.(C) No. 560/2024 in I.A. NO. 120227/2020 IN SLP(C) No. 4050/2020 (XVI)
(FOR ADMISSION)

CONMT.PET.(C) No. 561/2024 in IA NO. 120235/2020 IN SLP(C) No. 4051/2020 (XVI)
(FOR ADMISSION)

CONMT.PET.(C) No. 562/2024 in I.A NO. 120248/2020 IN SLP(C) No. 4052/2020 (XVI)
(FOR ADMISSION)

Date : 26-07-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL**

For Petitioner(s)

**Mr. Rana Mukherjee, Sr. Adv.
Ms. Vijaya Bhatia, Adv.
Mr. Ganesh Shaw, Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Samarth Mohanty, Adv.
Mr. Arjun Bhatia, Adv.**

For Respondent(s)

M/S. Legal Options, AOR

**Mr. Maninder Singh, Sr. Adv.
Mr. Mohit D. Ram, AOR
Mr. Atman Mehta, Adv.
Ms. Monisha Handa, Adv.
Mr. Vipul Patel, Adv.
Mr. Rajul Shrivastav, Adv.
Mr. Rachit Bharwada, Adv.
Mr. Hanish Talsania, Adv.
Mr. Siddhant Sanghavi, Adv.
Ms. Nayan Gupta, Adv.
Mr. Shivam Bedi, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

Petitioner has filed separate contempt petitions against the order of this Court dated 17.05.2024 passed on I.A. Nos. 120219, 120227, 120235 and 120248 of 2020 in SLP (C)Nos. 4049, 4050, 4051 and 4052 of 2020 respectively, which have been registered as C.P.(C)Nos. 559, 560, 561 and 562 of 2024 and have come up for hearing today along with the main SLP.

We are apprised that sole Respondent has also filed

separate Review Petitions along with applications for hearing in open Court against the order dated 17.05.2024 passed on I.A. Nos. 120219, 120227, 120235 and 120248 of 2020 in SLP (C)Nos. 4049, 4050, 4051 and 4052 of 2020 respectively, which are registered as R.P.(C)Nos. 1206, 1207, 1208 and 1209 of 2024. It is reflected that the review petitions are listed on 29.07.2024 before the same Bench which passed the order dated 17.05.2024.

Thus, considering the nature of relief as prayed, Registry to list these petitions along with review petitions after taking order from Hon'ble the Chief Justice of India, before the same combination of Bench which passed the order dated 17.05.2024.

(NIDHI AHUJA)
AR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)